

FORM A

Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TORK MOTORS PRIVATE LIMITED.

RELEVANT PARTICULARS		
1)	Name of the Corporate Debtor	Tork Motors Private Limited
2)	Date of incorporation of Corporate Debtor	22 March 2010
3)	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Pune
4)	Corporate Identity Number / Limited Liability Identification Number of the Corporate Debtor	U34104PN2010PTC135855
5)	Address of the registered office and principal office (if any) of the Corporate Debtor	Registered office - Plot No. 4/25, Sector No.10, PCNTDA, Pune, Pune, Maharashtra, India, 411026
6)	Insolvency commencement date in respect of Corporate Debtor	31 October 2025
7)	Estimated date of closure of insolvency resolution process	180 days from insolvency commencement date i.e. 29 April 2026
8)	Name and the registration number of the insolvency professional acting as interim resolution professional	Anagha Anasingaraju IBBI/IPA-002/IP-N00247/2017-18/10732
9)	Address and email of the interim resolution professional, as registered with the board	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: rp.anagha@kanjcs.com
10)	Address and email ID to be used for correspondence with the interim resolution professional	C/o KANJMAG & CO, Company Secretaries, 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 E-mail: cirp.torkmotors@gmail.com
11)	Last date for submission of claims	14 November 2025

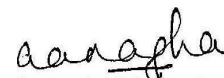
12)	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es) - Not Applicable
13)	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14)	(a) Relevant forms and (b) Details of authorised representatives are available at	Web Link: www.ibbi.gov.in Physical address: same as address mentioned in entry no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of Tork Motors Private Limited on 31 October 2025.

The creditors of Tork Motors Private Limited are hereby called upon to submit their claims with proof on or before 14 November 2025 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.



Date: 03 November 2025
Place: Pune

Anagha Anasingaraju
Interim Resolution Professional
IBBI/IPA-002/IP-N00247/2017-18/10732
AFA Validity till 31 December 2025